

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 81(ND)2016
C. A. NO.

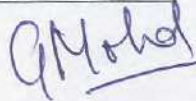
CORAM:

PRESENT: SH. M.K. HANJURA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 16.11.2016.

NAME OF THE COMPANY: Ms. Parul Kapoor & ors. V/s. M/s. S.M Brass House Ltd. & ors.

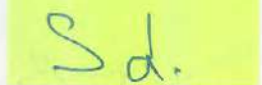
SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	GMAZIZ	Adv.	Resp 1 to 3.	

ORDER

Mr. Manish has appeared on behalf of the petitioner. Learned counsel for the respondents is present. What gets revealed from the perusal of the earlier order of this Tribunal is that although 2 weeks time as last chance was given to the petitioner for filing the rejoinder, yet he has not done the needful within the period stipulated in the order. Therefore, the right of the petitioner to file the rejoinder is closed. Learned counsel for the parties shall before the next date file two additional sets of paper books, the synopsis, the written submission and the list of judgments on which they intend to rely.

List on 19.12.2016 for arguments.


(Maharaj Krishan Hanjura)
Member (Judicial)